

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 276/TT/2023

Subject	Petition for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for 400 kV Kahalgaon Transmission System in Eastern Region.
Date of Hearing	15.12.2023
Coram	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P.K. Singh, Member
Petitioner	Power Grid Corporation of India Limited
Respondents	Bihar State Power (Holding) Company Ltd. and 6 others
Parties Present	Shri Amit Yadav, PGCIL Shri Vivek Kumar Sigh, PGCIL Ms. Supriya Singh, PGCIL Shri Amit Kumar, PGCIL Shri B. B.Rath, PGCIL

Record of Proceedings

The representative of the Petitioner submitted that the Commission in its order dated 20.5.2022 in Petition No. 733/TT/2020, restricted the additional capital expenditure (ACE) in the 2014-19 and 2019-24 tariff period due to non-submission of the item-wise break-up and cost of equipment proposed to be replaced. However, it granted liberty to the Petitioner to file a fresh petition for truing up of the transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period. Accordingly, the present petition is filed for truing up of the transmission tariff of the 2014-19 period and determination of the transmission tariff of the 2019-24 period in respect of the 400 kV Kahalgaon Transmission System in Eastern Region.

2. After hearing the Petitioner, the Commission directed the Petitioner to submit the following information on an affidavit by 12.1.2024, with an advance copy to the Respondents:

- i) The Excel file for 2014-19 and 2019-24 tariff blocks with all the requisite links and formulae for scrutiny of the transmission asset.
- ii) The details of the total no. of items in the sub-station along with no. of items proposed to be replaced.



- iii) The detailed justification for item-wise Additional Capital Expenditure proposed with regard to “Replacement of reactor and line control and protection panel of 400 kV Maithon-Kahalgoan Line -1 at Maithon Sub-station” as the same is to be taken up under ERSS-XXXI.
- iv) The item-wise cost estimates and their calculation, along with justification of the additional capitalisation proposed in the 2019-24 tariff block.
- v) The detail of works against which additional capital expenditure has been claimed in the 2014-19 tariff block in the following format separately for each of the assets.

Asset No.	Head wise /Party wise	Particulars	Year of Actual Capitalisation	Outstanding Liability as on COD	Discharge (year-wise)				Reversal (year-wise)				Additional Liability Recognized				Outstanding Liability as on 31.3.2019	
					2014-19 Period				2014-19 Period				2019-24 Period					
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- vi) The detail of works against which additional capital expenditure has been projected in FY 2019-24 including the works against which balance/retention payments are projected to be made for the assets separately.

3. The Commission directed the Respondents to file their replies, if any, by 26.1.2024 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 5.2.2024. The Commission further directed the parties to complete the pleadings within the aforesaid timelines and observed that no extension of time would be entertained

4. The petition will be listed for further hearing on 21.2.2024.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

